

(c) and (d) There is no provision in Rajasthan and these training centres during the Seventh Plan to establish new being peripetatic in nature, are shifted from carpet weaving training centres in these one location to the other to meet the training districts. However, there are 13 centres need of the area.

Statement

Sl. No.	State	No. of Training Centres
1.	Uttar Pradesh	185
2.	Bihar	40
3.	Rajasthan	13
4.	Punjab	4
5.	Himachal Pradesh	3
6.	Haryana	6
7.	Jammu & Kashmir	175
8.	Andhra Pradesh	13
9.	Karnataka	5
10.	Pondicherry	1
Total		445

[English]

Malpractices in sale of Janta Cloth

3848. SHRI V. TULSIRAM : Will the Minister of TEXTILES be pleased to state :

(a) whether the attention of Government has been drawn to the news item under the caption "Janata cloth sale malpractice being probed" published in the Economic Times of 11 October, 1986 ;

(b) if so, the names of the States where Janata Cloth earmarked for the poor was sold in the open market and the quality, quantity and rate of such cloth ;

(c) whether arrests have been made in this regard and cases registered ; and

(d) if so, the details thereof and if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF TEXTILES (SHRI S. KRISHNA KUMAR) : (a) Yes, Sir.

(b) No specific reports have been received by Government to the effect that Janata Cloth earmarked for the poor has been sold in open market. The Governments of two States, viz. Maharashtra and Uttar Pradesh, mentioned in the news item in Economic Times of 11th October, 1986 have also informed that no complaints regar-

ding irregularities in marketing had been brought to their notice.

(c) Does not arise.

(d) Does not arise.

Compensation to unsalaried class for price rise

3849. SHRI JITENDRA PRASADA : Will the Minister of FINANCE be pleased to state :

(a) whether Government have been compensating salaried class against rising prices from time to time by sanctioning dearness allowance ;

(b) whether Government also propose to compensate the unsalaried class consisting of farmers and particularly 60 per cent of the population living below the poverty line against the rising prices ;

(c) if so, the ways and means contemplated by Government to compensate the unsalaried class also against price rise in future ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : (a) to (d) Government employees and employees in the Public Sector and local bodies are paid dearness allowance so as to compensate them for the rise in the cost of living. Arrangements for compensation also exist in respect of employees in the organised sectors. As for labourers in the non-organised sector, legislation such as Minimum Wages Act provides for fixation of wages which are periodically reviewed taking into account various factors, including increase in the cost of living. The interests of the weaker sections are safeguarded by the supply of subsidised foodgrains under special schemes and through larger allocations for various anti-poverty programmes.

[Translation]

Tax outstanding against commercial establishments

3850. SHRI BALWANT SINGH RAMOOWALIA :
SHRI TEJA SINGH DARDI :
SHRI V. TULSIRAM :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that amount of rupees one crore or more on account of income tax is outstanding against several commercial establishments in the country ;

(b) if so, the names of those commercial establishments and the action taken by Government against them ;

(c) whether these establishments also include public undertakings and if so, whether Government have taken action against the officers responsible therefor ; and

(d) the complete details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : (a) and (b) Yes, Sir. The names of the various commercial establishments against whom the income-tax demand exceeding Rs. 1 crore was outstanding as on 30.6.1986 are given in the annexed statement.

Depending upon the facts and circumstances of each case, appropriate steps, according to law are taken from time to time by the concerned income-tax authority for recovery of the outstanding demand. These steps include, inter-alia requesting the appellate authorities for expeditious disposal of the pending appeals and also resorting to proceedings under section 226(3) and 179 of the Income-tax Act and attachment of movable and immovable properties after issuing the recovery certificates to the Tax Recovery Officer under section 222 of the Income-tax Act.